

in my initial remarks, there is a difference between minor accidents and major accidents. Major accidents have taken place in the country and you know hundreds of lives have been lost. We do not want these things to be repeated.

The hon. Member, Mr. Chatterji said that this was inspired by political motivation. I can assure him that there is nothing political about this adjournment motion. This was brought about absolutely on humanitarian grounds. After this assurance, I would welcome Mr. Chatterji supporting the adjournment motion because it was brought about entirely on humanitarian grounds.

Then Choudhary Randhir Singh gave a big catalogue of accidents in different avenues of life, truck accidents, motor accidents automobile accident, air accidents, cycle accidents, rickshaw accidents, this accidents and that accident. But he forgot to say one thing. Children are also born out of accident. Whatever that might be, that cannot be a justification for the accidents that have taken place.

As I said in my initial remarks, there should be a judicial inquiry into the accidents on the Allahabad-Gorakhpur line. An inquiry that was held was by the Additional Commissioner of Railway Safety, Calcutta. This is a departmental inquiry. This has given rise to doubts and in order to remove doubts and pinpoint the actual causes of the accident, I think, there should be some sort of a judicial inquiry. If you go on seeing bug-bears because an adjournment motion is brought about, I would say, that is not a very inspiring thing. There should be honest people outside the Congress Party also and, therefore, to accuse other people of motives is not good. I do not believe in those tactics. Whatever that might be, we must not forget that this was a humanitarian question, human lives were lost, the lives of men, women and children were lost; the whole site where the accidents took place was full of groaning sounds of suffering people. I hope and trust that the House, in a humanitarian spirit at least, would support my adjournment motion and see that accidents are prevented, such accidents do not recur.

SHRI NAMBIAR : I suggest a compromise formula. Let them order judicial inquiry ; then, we will withdraw the motion.

MR. DEPUTY-SPEAKER ; The question is :

“That the House do now adjourn”

The motion was negatived

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18.21 hs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER : Mr. Nambiar may continue his speech. The Prime Minister is just coming in a minute.

SOME HON. MEMBERS : No, no. The House should be adjourned.

MR. DEPUTY-SPEAKER : The Prime Minister is coming in a minute. Mr. Nambiar may continue his speech. Otherwise, you will not get the opportunity.

SOME HON. MEMBERS : No, no, Adjourn the House.

SHRI PILOO MODY : There is no business before the House. The House should be adjourned.

MR. DEPUTY-SPEAKER : Mr. Sheo Narain.

श्री शिवनारायण : रेलवे मंत्री जी ने जो प्रस्ताव किया है मैं उसका समर्थन करता हूँ और रेलवे बोर्ड से हमारी अपील है कि देश की सुरक्षा के लिए, देश को बनाने के लिए वह कुशलतापूर्वक कार्य करें। वह अपने काम को इस देश में ठीक तरह से चलाएं।... (व्यवधान) कुल जमें हस्ती से तू उबरा है मानिन्दे हुवाब। इस जयांखाने में तेरी इन्तहा है... (व्यवधान)...

अध्यक्ष महोदय, यह कोई जिम्मेदार आदमी नहीं है। इस देश की रक्षा करना हमारा और आपका फर्ज है। मैं रेलवे मिनिस्टर को

[श्री शिव नारायण]

बघाई देता हूँ कि उन्होंने यह जिम्मेदारी ली और रेलवे बोर्ड से भी मैं कहना चाहता हूँ ..

MR. DEPUTY-SPEAKER : The hon. Member may continue his speech on the next occasion.

The hon. Prime Minister.

SHRI KANWAR LAL GUTPA : On a point of order.

SHRI SAMAR GUHA : On a point of order.

श्री कंवर लाल गुप्त : मेरा प्वाइंट आफ़ ऑर्डर यह है कि जब इस सदन के सामने कोई एजेण्डा न हो तो आटोमेटिकली हाउस को एड-जार्न करना चाहिये और अब तो समय भी हो गया है—दोनों बातें हो गई हैं। ऐसी स्थिति में प्राइम मिनिस्टर की कन्वीनियन्स के लिए हाउस बैठा रहे और आप उसको बैठने दें ... (व्यवधान) ...

MR. DEPUTY-SPEAKER : He has not followed. I will explain. Let him listen (*Interruptions*).

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, यह सदन सब से सुप्रीम है और सदन की मर्यादा को बनाये रखना आपके लिए भी उतना जरूरी है, जितना हमारे लिए है... व्यवधान...

AN HON. MEMBER : We walk out in protest.

At this stage, some hon. Members left the House.

MR. DEPUTY-SPEAKER : This is not the way.

SHRI BAL RAJ MADHOK : We protest. With due deference to you, there was no agenda before the House.

MR. DEPUTY-SPEAKER : In will explain.

SHRI BAL RAJ MADHOK : I protest against the behaviour of the Prime Minister, the way she has behaved with the House, we walk out.

MR. DEPUTY-SPEAKER : I do not mind their walking out.

At this stage, some hon Members left the House

SHRI SAMAR GUHA : On a point of order.

MR. DEPUTY-SPEAKER : Afterwards. Let me first finish my statement (*Interruptions*). I would tell Shri Gupta that this is not a fair.

At this stage, some hon. Members left the House.

SHRI PILOO MODY : Under no circumstances can the speech of Shri Sheo Narain be considered as a stopgap measure for the business of the House.

MR. DEPUTY-SPEAKER : Those who want to withdraw, let them withdraw at least peacefully on this occasion.

SHRI VASUDEVAN NAIR (Peer-mude) : Can I be heard ?

श्री जार्ज फरनेन्डोज : इनको माफ़ी मांगनी चाहिए, इनकी सुविधा के लिए हाउस को यहां बैठाया गया है।...

MR. DEPUTY-SPEAKER : I am on my legs. Shri Fernandes should resume his seat. He must follow some discipline here. This will not do.

The House was scheduled to conclude at 6.30 P.M. The Prime Minister was prepared to make statement even earlier. But instead of interrupting the debate, I permitted her, through the Minister of Parliamentary Affairs, to make the statement at 6.30 P.M. as it would be better if she did so. Now the debate has ended five minutes earlier, because the adjournment motion was lost. Then I called upon Shri Nambiar to speak on the other item that was before the House. But he declined.

SHRI NAMBIAR : I did not decline. I was not able to speak. Give me time. I am prepared to speak now.

MR. DEPUTY-SPEAKER : Then I called upon Shri Sheo Narain. He was continuing his speech. I was watching. Even now, there is half a minute left to 6.30 P.M. So the Prime Minister is within her right to make the statement now. Those who have walked out do not want to follow any discipline or rules of procedure. I would now request the Prime Minister to make her statement.

SHRI VASUDEVAN NAIR *rose*—

MR. DEPUTY-SPEAKER : No, after the Prime Minister's statement.

SHRI SAMAR GUHA (Contai) : The business of the Speaker is to conduct the business of the House. If there is no business before the House, the Speaker has no business to create business for the House (*Interruptions*.) Mr. Nambiar was called to speak; he did not want to speak. It was not in consonance with the honour and dignity of the House and also the responsibilities that you are holding and the rights and privileges of this House that you should make signs like this and ask Members to rise in their seats to speak and thus create some business. It was not proper. It leaves the impression that the Speaker himself is taking a partisan attitude and is coming to the rescue of the Congress Party and is giving indications to the Members of the Congress Party. It was not right on the part of the Chair to do so and it was not in consonance with the office of the Speaker (*Interruptions*.)

MR. DEPUTY-SPEAKER : I shall explain it again. After the adjournment motion was defeated the business continues. As I said, the debate on the adjournment motion ended a little earlier and Mr. Nambiar was speaking on an amendment of his own. He was prevented from speaking. There was business before the House. The House was also not supposed to be adjourned before 6.30. If I had adjourned the House, he could as well say that I was encroaching upon his time. When he was prevented, I called on Mr. Sheo Narain and he was making a speech. In between the Prime

Minister also arrived. Your contention is not correct.

SHRI VASUDEVAN NAIR : You were blaming the Opposition. I also join you and say that the parties which staged a walk out perhaps wanted to walk out. But there is this criticism against the ruling party, especially the whips, because it was announced in the House that the Prime Minister would make a statement at 6.30. I cannot blame the Prime Minister for not being here before 6.30. But it was evident that the adjournment motion was going to be concluded earlier than anticipated and Mr. Hem Barua was replying to the debate at 6.15 or 6.20. Possibly, information could have been conveyed to the Prime Minister by proper persons. The House was not expected to wait for anybody. Why should Mr. Nambiar continue his speech? The House was not expected to take up any other business other than the adjournment motion (*Interruptions*.)

MR. DEPUTY SPEAKER : After the adjournment motion is lost, the House always continues for sometime. Shri Hem Barua concluded his remarks earlier than I had expected. I thought he would take about ten minutes but he concluded in 5-6 minutes.

SHRI HEM BARUA : I could have taken ten minutes if I had known this predicament. You were absolutely right; the Prime Minister was to make a statement only at 6.30 and she came here at 6.25. In between, instead of adjourning the House, you asked Mr. Nambiar and when Mr. Nambiar was prevented you called on Mr. Sheo Narain. There is nothing wrong in this.

18.34 hrs.

STATEMENT RE. SUPREME COURT'S
ORDER ON BANKING COMPANIES
ORDINANCE

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY, AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : In response to some writ petitions the Supreme